

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:341

ANSWERED ON:12.08.2015

Malpractices in ICHR

Gaikwad Dr. Sunil Baliram;Satav Shri Rajeev Shankarrao

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether some malpractices have been reported in the Indian Council of Historical Research (ICHR) and if so, the details thereof;
- (b) whether the Government has decided to institute an inquiry into the alleged malpractices in ICHR and sought review of its functioning and if so, the details thereof;
- (c) the time by which the inquiry is expected to be completed; and
- (d) the steps taken/being taken by the Government to bring transparency in the functioning of ICHR?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SMT. SMRITI ZUBIN IRANI)

(a) to (d) : A statement is laid on the Table of the House.

19th POSITION

LOK SABHA STARRED QUESTION NO. *341 FOR 12.08.2015, ASKED BY DR. SUNIL BALIRAM GAIKWAD AND SHRI SATAV RAJEEV, HON'BLE MEMBERS OF PARLIAMENT, REGARDING MALPRACTICES IN ICHR.

(a) to (d) : Yes Madam. Certain malpractices in the Indian Council of Historical Research (ICHR) have been brought to the notice of the Ministry of Human Resource Development (MHRD) recently, and action is under consideration.

The Government of India can exercise powers vested under the Rule 15 and Rule 16 of the Memorandum of Association of the ICHR, according to which Government of India shall have powers to give directives to resolve the difficulty or irregularity and such directives shall be binding on the officers and authorities of the Council.
